

the handicapped would be cut off from the mainstream and not able to mix with society at large?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): (a) Yes, Sir.

(b) The DDA has reported that it is maintaining one per cent reserved quota for allotment of flats in its colonies as per instructions of the Government.

(c) The DDA has reported that flats are allotted to physically handicapped persons on their request in the colonies of their choice. In case no flat is available in that colony, they are considered for allotment in other colonies with their prior consent.

12.01 hrs.

Re. MOTION FOR ADJOURNMENT
AGREEMENT FOR IMF LOAN

अध्यक्ष महोदय : आप सब लोग
बैठ जाइए ।

(व्यवधान)

श्री राम विलास पासवान (हाजी-
पुर) : आप खड़े हो जाइए तो हम बैठ
जति हैं ।

अध्यक्ष महोदय : ठीक है—आप
बैठिए ।

श्री होरा लाल आर० परमार (पाटन) :
अध्यक्ष महोदय, मुझे जीरो आवर में
कुछ कहना है ।

अध्यक्ष महोदय : आप बैठिए
तो सही ।

2359 LS-11

श्री राधेश कुमार सिंह (फिरोजाबाद) :
अब ये शुरु होंगे ।

अध्यक्ष महोदय : कुछ असर
तो होना ही चाहिए, इतनी देर का कोई
असर नहीं होगा ?

Gentlemen, please sit down. I want to make it clear to this august House that with your cooperation and for the good of this nation I want to run this house in a very constructive and productive manner. I do not want to stifle any discussion on any subject whatever it may be. This is my assurance again and again. But certain times some of my friends feel that this should be done in a particular manner. Well, that particular manner may be of liking to him, but not to me or to somebody else. I have to act according to my thinking and my consciences and I have to be guided by the rules. Certain times I have seen that even the rulings given by me may not be to my liking because my hands are tied down. Some might be the rules of colonial days still persisting, but is that my law? No. This is up to this august House. I am not the law-making authority. I cannot change them. I have to act...

(Interruptions)

MR. SPEAKER: Let me finish. Why are you interrupting me?

When I say this, I appeal to this august House to change these rules if they like. This is the body which can change them. They can make new laws, and annul the old laws, that is what it is. But I am like a Judge. Can a Judge make a law? No. He cannot. He can only interpret it. You have to take that into consideration. That is what I want to say. I want to be guided by you. Change the rules if you want to change them. But don't throw all the burden on my shoulders. You have to carry it because it is a collective responsibility. I am your appointee. I am not anything. As long

[Mr. Speaker]

as you wish. I am here. I can sit here or I can go to my home. I do not mind. But I have to carry on according to the laws and rules laid down by you. As for me, I have told you about whatever atrocity on any section of the society, particularly the weaker sections, one who is weaker, one who is mute, or even I may say, the people who can't have voice, should be protected more than anybody else. They need more of protection, and every act, whatever it may be, against anybody in this land should be condemned in no unequivocal terms. That is what I mean. I have always upheld this and I am still going to do so. And for your information, you may say that I act according to this point of view or that point of view. Please consult me, discuss it with me, make me feel the way, show me the way if I am wrong. Then I can be guided according to your own wishes. That is what I want to do. And let us proceed on and again my assurance is that I will try not to curb any discussion on any subject in the House and that is what I solicit for.

DR. SUBRAMANIAM SWAMY (Bombay North East): I have given my adjournment motion...

(व्यवधान)

प्रत्यक्ष महोदय : थाप सब बँडिए, सब की बात सुनूंगा ।

DR. SUBRAMANIAM SWAMY: Under the Agenda Papers today the Minister is to make a statement on the IMF loan. But we have given adjournment motion on the matter.

MR. SPEAKER: Have you seen the rule for adjournment motion?

DR. SUBRAMANIAM SWAMY: Well, I have. Let me make a presentation.

MR. SPEAKER: There is no question of presentation.

DR. SUBRAMANIAM SWAMY: The Government of India have given an assurance that they will not like Parliament to interfere with the dictation from International Monetary Fund as far as changing the economic policy of the country is concerned. They should not have given this assurance. This is contempt of the House. Therefore, this has to be properly discussed.

MR. SPEAKER: That is what I am saying, we will discuss it.

DR. SUBRAMANIAM SWAMY: He will not say anything about that. This is the statement of I.M.F. we want to know...

MR. SPEAKER: We will get everything. It will be a full discussion.

(Interruptions)

MR. SPEAKER: Why do all of you speak?

PROF. MADHU DANDAVATE (Rajapur): I am making an observation. On the statement by Dr. Subramaniam Swamy you said "have you read the rules regarding adjournment motion", which rule is attracted and what prevents you from admitting the adjournment motion? Let us be very clear. There is maximum agreement in the Opposition on this issue that as far as IMF is concerned our economic policies are being violated and we are actually losing freedom and independence.

MR. SPEAKER: That is what we are going to discuss...

(Interruptions)

PROF. MADHU DANDAVATE: Let me complete. You interfere too much. Please excuse me. There is no aspersion on you. It is reflex action.

MR. SPEAKER: As you are a professor, I do not mind it.

PROF. MADHU DANDAVATE: What I want to tell you is that there is going to be a statement by the hon. Finance Minister. I also know that you had admitted the Government Motion on the arrangement with IMF. But with all that you also know that adjournment motion has an element of censure in it. Mistakes and blunders committed by the Government are so gross that we will not be satisfied with mere statement.

MR. SPEAKER: There is no question of statement. It is going to be a discussion and full discussion.

SOME HON. MEMBERS: No. (Interruptions)

MR. SPEAKER: Why do you not listen?

(Interruptions)

DR. SUBRAMANIAM SWAMY: This is the *fait accompli*.

PROF. MADHU DANDAVATE: You need not read out. I have learnt it by heart. You know it very well that adjournment motion has an element of censure and Government Motion has no element of censure.

MR. SPEAKER: That is why I say you read it.

PROF. MADHU DANDAVATE: Do you expect that Government will give a motion casting aspersion on the Government?

MR. SPEAKER Rude 58:

"the motion shall not anticipate a matter, which has been previously appointed for consideration. In determining whether a discussion is out of order on the ground of anticipation, regard shall be had by

the Speaker to the probability of the matter anticipated being brought before the House within a reasonable time.

But not on this.

PROF. MADHU DANDAVATE: You are putting a very wrong interpretation. (Interruptions).

MR. SPEAKER: Also I have before me...

(Interruptions)

MR. SPEAKER: We had this assurance on the floor of this House by the Finance Minister himself that whenever it comes, he will come and discuss.

(Interruptions)

PROF. MADHU DANDAVATE: You are mis-interpreting the rule. Inadvertently you are mis-interpreting that Rule. We are not anticipating for instance, the Agreement. The agreement has already been arrived at Motion for consideration is something else. You are trying to interpret if the agreement is not to take place, we could anticipate....

SHRI CHANDRAJIT YADAV (Azamgarh): Which rule prevents you from admitting this adjournment motion?

MR. SPEAKER: I have already allowed it.

(Interruptions)

SHRI CHANDRAJIT YADAV: This is not a question of allowing it. The question is that Government did not take the Parliament into confidence and entered into this kind of agreement

MR. SPEAKER: As regards the Adjournment Motion in respect of International Monetary Fund it would be recalled that the Minister of Finance had informed the House on 17th August, 1981 that, "with a view

[Mr. Speaker]

to meet the balance of payments problems arising out of the doubling of the oil prices in last two years, while the necessary adjustment programme is under way, we are discussing with the IMF Management the possibility of drawing an amount equivalent to SDR 5 billion." "Discussions for the loan are still in progress. Hon'ble Members will, therefore, appreciate that it would not be appropriate to discuss further details at present..."

(Interruptions)

MR. SPEAKER: Please listen. Let me finish it.

(Interruptions)

MR. SPEAKER: Why do you not listen me first?

सुन तो लो पहले । आप जल्दो क्यों करते हैं ?

He had said:

"I propose to make a further

statement in this behalf after the arrangements are finalised."

In the List of Business for this very first day of the session, statement on the subject to be made by the Minister of Finance is listed at item No. 11.

SHRI GEORGE FERNANDES (Muzaffarpur): My motion is slightly on a different issue. It is not a question of the Finance Minister now coming before us with the terms of the loan that he has secured. My adjournment motion is concerned with a sell-out of the sovereign body, this Parliament, by the Government. This is the main issue. The Sell out is complete. The Finance Minister has gone to the extent of saying that even the budget of the country will be processed by the International Monetary Fund....

(Interruptions)

MR. SPEAKER: You discuss it. How can you anticipate that?

आप डिस्कस करोगे तभी बनेगा ।

SHRI GEORGE FERNANDES: How could he do it? He must resign immediately. That is the least he can do.

(Interruptions)

SHRI INDRAJIT GUPTA (Basirhat): Is he coming up with the documents today?

MR. SPEAKER: Yes; he will. Even the interim agreement will be put on the Table of the House.

PROF. MADHU DANDAVATE: Our entire argument is, through the adjournment motion, we want to apply the brake.

SHRI INDRAJIT GUPTA: Before the discussion takes place which you have admitted on some motion by the Finance Minister, where is the text of the agreement that they have signed?

MR. SPEAKER: That will be put today. Let him come out, what he says. Then you say.

डिस्कशन की तो कल तारीख रखेंगे ।

SHRI INDRAJIT GUPTA: Parliament cannot be treated like this. This is not the first country which has taken a loan. There is no case where Parliament has been by passed like this. They have no business to give these commitments.

(Interruptions)

MR. SPEAKER: You discuss. You come out with your arguments. Your arguments are welcome.

PROF. MADHU DANDAVATE: So long as the documents are not placed on the Table of the House, we take it for granted that whatever has appeared in the press is correct and, on the basis of that, we have tabled an adjournment motion.

अध्यक्ष महोदय : आप उनका स्टेटमेंट सुनिए, फिर तारीख मुकर्रर कर लेंगे, जितनी मर्जी हो कहिएगा।

प्रो० मधु दण्डवते : हम तो सेंसर करना चाहते हैं।

SHRI INDRAJIT GUPTA: Has our Parliament got a lower status than the British Parliament? (Interruptions)

आचार्य भगवान देव : (अजमेर) : अध्यक्ष जी, 21 तारीख के डिबेट में निकला है कि जनता पार्टी के राज्य मंत्री श्री सतीश अग्रवाल ने झूठ बोला है, मैंने आपको लिखा भी है।

अध्यक्ष महोदय : मेरे कंसोडरेशन में है वह।

It is under my consideration.

PROF. MADHU DANDAVATE: Let us clinch the issue on IMF. So long as we have not clinched the IMF issue, why do you allow other members to intervene? Let us clinch this issue once and for all. (Interruptions) So far the documents are not laid on the Table. So, what has appeared in the press is correct.... (Interruptions)

ACHARYA BHAGWAN DEV:**

MR. SPEAKER: It is under my consideration. Nothing more, not to be recorded.

DR. SUBRAMANIAM SWAMY: The issue is not the terms and conditions of the IMF loan as such for which the Minister may make a statement. The question is that India's representative on the IMF has said that he will not allow Parliament to interfere with the economic policy-making of the country..... (Interruptions)

MR. SPEAKER: Let us see; the facts should be before us.

DR. SUBRAMANIAM SWAMY: We want that first to be discussed and, through the adjournment motion, we want to censure the Government. (Interruptions)

SHRI INDRAJIT GUPTA: Do they consider our Parliament to have lower stature than that in Britain or Italy? These things were discussed there.

SHRI K. P. UNNIKRISHNAN (Badagara): I am seeking a clarification.

श्री राम विलास पासवान : मेरा आपसे इतना निवेदन था कि इस सम्बन्ध में जो हमने एडजानमेंट मोशन दिया है, आप उसको पढ़ दीजिए।

अध्यक्ष महोदय : मैं कभी नहीं पढ़ता, आज क्या पढ़ूंगा? यह रिवाज नहीं है।

श्री राम विलास पासवान : आप जो कह रहे हैं और हमने जो नोटिस दिया है, दोनों में फ़र्क है। इसलिए जो आप कह रहे हैं, उसमें नहीं है।

अध्यक्ष महोदय : कल बिजनेस एडवाइजरी कमेटी में आप निश्चित कर लीजिए। जो सारा मसाला वह पेश करना चाहते हैं, वह आप दे दीजिए।

(व्यवधान)

अध्यक्ष महोदय : मैं तो आग्रह करवाने का बात कर रहा हूँ, कि आप अपना आश्चर्यमंत रख लीजिए।

(व्यवधान)

PROF. MADHU DANDAVATE: Why don't you argue the case? The point is this: You are raising the issue

[Prof. Madhu Dandavate]

that since the matter is pending consideration, therefore, the adjournment motion cannot be moved. We have given an adjournment motion arguing on a different subject. Shri George Fernandes has rightly said that our representative on the IMF made a complete sell-out and went to the extent of saying that Parliament will not be allowed to act as a constraint on the functioning of this particular agreement.....

(Interruptions)

MR. SPEAKER: You can only say when the discussion comes whether it is a sell-out or not. When he will say and you will say, we will know whether it is a sell-out or not.

(Interruptions)

SHRI K. P. UNNIKRISHNAN: Parliament is Supreme.

(Interruptions)

SHRI K. P. UNNIKRISHNAN: Do you accept the premise that the House is sovereign regarding appropriation, and taxation? Is that the constitutional position? Would you accept that? Has the Finance Minister of this Government any right to abandon that position and to vitiate the whole thing by entering into an agreement by transferring the decision-making process to a body in Washington?

(Interruptions)

MR. SPEAKER: That we have discussed. Now, I have to listen to him.

PROF. MADHU DANDAVATE: He has produced a document.

(Interruptions)

SHRI GEORGE FERNANDES: It is a total contempt of Parliament.

SHRI INDRAJIT GUPTA: You are saying that when we take part in the discussion on Minister's motion we

can say what we can about the merits and demerits of the agreement which has already been signed. Our point is not that. Our point is that we want to ensure the Government for by-passing the Parliament and entering into an agreement.

(Interruptions)

MR. SPEAKER: You bring an amendment to that motion.

श्री राम विलास पासवान : इस बारे में हम लोगों का मोशन है। पिछले सत्र में भी हमने विजिनेस एडवाइजरी कमेटी में मांग की थी कि इस पर डिसकशन करवाया जाए। जब सरकार ने सारा काम कर लिया—पार्लियामेंट को बंधकार में रख कर, देश को बेच कर, देश के एक एक बच्चे को गिरवी रख कर, सब अमप इस पर डिसकशन करवा रहे हैं। सरकार का वक्तव्य देने का राइट है, लेकिन हम लोगों का भी प्रस्ताव देने का राइट है।

MR. SPEAKER: You can place your point of view during discussion. Mr. Chandrajit Yadav.

SHRI CHANDRAJIT YADAV: You said, Sir, that the Finance Minister made a statement in the House giving this assurance that he would come out with a statement. This is your plea. But we say that the finance Minister did not say that he would come before Parliament after having agreed, after entering into the Agreement and finalising it. He did not say that. When he said that he would come before Parliament, we thought that he would come before finalising the Agreement.

SOME HON. MEMBERS: No, no.

SHRI CHANDRAJIT YADAV: These people may ridicule. They may not have any respect for national dignity. I would like to say that IMF loan ag-

reement is against our national respect.

MR. SPEAKER: May I remind you that this is what he had said:

"I propose to make a further statement in this behalf after the arrangements are finalised."

This is on the record of the House

SHRI CHANDRAJIT YADAV: That does not mean that they would sign and then come. (*Interruptions*).

MR. SPEAKER: He has said, "..... after the arrangements are finalised".

SHRI CHANDRAJIT YADAV: I would like to bring to your notice that one of the Directors of the IMF, who leaked out deliberately the document, had said, "This is a very important proposal; I do not want the Indian public and Parliament to be kept in darkness". (*Interruptions*).

MR. SPEAKER: He will reply. He is answerable to Parliament. Let him answer.

SHRI CHANDRAJIT YADAV: Our request is that the Adjournment Motion should be accepted.

MR. SPEAKER: You can say whatever you want to in your arguments, and he has to reply here: the Government is answerable to the House.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) A question of procedure is involved here. The point which has been made again and again is that when we take an IMF, we must take the sanction of Parliament, it is a condition precedent to that. But I wish to point out that this is not for the first time that an IMF loan has been taken by the Government of India. Even during the Janata regime, IMF loans have been taken; they have been taken; they have remained as Ministers and they should know about it. Was Parliament taken into

confidence then? What is strange about it now? I can understand Mr. Gupta saying it, but so far as Prof. Madhu Dandavate and Mr. George Fernandes are concerned, they should know about it. What are they trying to say now? Is it for the first time that we are taking a loan from the IMF (*Interruptions*).

श्री होरा लाल भार ० परमार : अध्यक्ष महोदय, देश में हरिजनों का जो सामूहिक कल्ल हो रहा है, उससे देश की एकता को खतरा है। यह सिर्फ प्रोसिजर का सवाल नहीं है। सरकार गंभीरता से सोचे कि हरिजन मुसलमान क्यों हो रहे हैं। वह उन लोगों को बचाए। होम मिनिस्टर इसमें असमर्थ रहे हैं। मैं प्रार्थना करता हूँ कि हरिजनों को बचाया जाए।

SHRI SOMNATH CHATTERJEE (Jadavpur): Why we are asking for acceptance of our Adjournment Motion is because some basic issues are involved; it is not a mere matter of informing the Parliament that an Agreement has been....

MR. SPEAKER: It is not mere information; there is going to be a full-fledged discussion on it.

SHRI SOMNATH CHATERJEE: This sort of an Agreement has never been agreed to. People in this country do not know about this. Parliament has been bypassed. It is an affront to Parliament. (*Interruptions*)

PROF. MADHU DANDAVATE: Will you not protect the dignity and rights of the Parliament?

MR. SPEAKER: That is what I am trying to do. I will allow full time for discussion.

PROF. MADHU DANDAVATE: There is a *prima facie* case of violation of the rights of Parliament.... (*Interruptions*).

SHRI SOMNATH CHATTERJEE: It is compromising Parliament's powers.

MR. SPEAKER: The Parliament is supreme. The Minister and the Government are answerable to Parliament. For that a full time discussion I will allow....

(Interruptions)

MR. SPEAKER: That will be discussed.

DR. SUBRAMANIAM SWAMY: In that case why did the Finance Ministry issue a denial when it came in the Press that their representative has given an undertaking that the Parliament will be bypassed?....

(Interruptions)

MR. SPEAKER: It cannot be like this. There will be a full discussion...

(Interruptions)

SHRI SAMAR MUKHERJEE (Howrah): In the last session in the course of the debate on the no-confidence motion, we objected that the way ordinances have been issued before the session and the way the IMF deal is going on is a total subversion of Parliamentary democracy and it is a total insult and also we told that this ESMA is a sequel of that secret deal. Today lakhs of people have come to the Boat Club ground to denounce this IMF agreement and condemn the ESMA. The Government deserve all condemnation and a severe censure. For that any discussion to be allowed should be in the form of an adjournment motion.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): We want to condemn the Government.

SHRI SAMAR MUKHERJEE: It should be debated in the form of an adjournment motion—and no other way. This is full subversion of parliamentary democracy.... Sir, not to-day we are raising it, we have raised it long before.

SHRI HARIKESH BAHADUR (Gorakhpur): This government by accepting the terms and conditions imposed by the IMF is going to accept the economic slavery for this country. That is why we are opposing it and we have come with an adjournment motion. We want to condemn and we have brought this adjournment motion for your consideration. We are completely opposed to this loan.

SHRI RAM JETHMALANI (Bombay North-West): There are two provisions of the Constitution which require to be considered by you before you take a decision in the matter.

First of all, at the beginning of every financial year the Government is supposed to tell us their expected receipts. If they expect that during the next year their receipts are going to be by borrowing from abroad, the Parliament must be taken into confidence. It cannot be suggested. Kindly hear me for two minutes. It cannot be suggested that suddenly in the middle of the year they have realised that they are financially insolvent and they have to borrow money. It cannot be. Therefore, a provision must be made first in the Budget:.....

MR. SPEAKER: You can discuss it.

SHRI RAM JETHMALANI: Sir, please don't say 'No' without listening....

MR. SPEAKER: You can put all these arguments during the discussion.

SHRI RAM JETHMALANI: By borrowing money, the Government is mortgaging the assets of the whole nation.

MR. SPEAKER: You can discuss all these things. These are arguments.

SHRI RAM JETHMALANI: You cannot do so. When you borrow, you mortgage the rights of every citizen. You cannot do it without the authority and sanction of the Parliament. Therefore, in the case....

MR. SPEAKER: I do not agree.

SHRI RAM JETHMALANI: You cannot confront us with a fait accompli. Let this Parliament pronounce its decision.

श्री धनिक लाल मण्डल (ममरपुर) : मैं आप को दो उदाहरण देता हूँ, जहाँ जहाँ पार्लियामेंट है, वहाँ पार्लियामेंट की इजाजत लेकर ही ... (व्यवधान) ...

MR. SPEAKER: I shall allow a full discussion on this. I can assure you that after tomorrow's meeting.

कल आपकी मीटिंग है, आप उसमें टाइम फिक्स कर लीजिएगा।

(व्यवधान)

I shall give you a full opportunity.

PROF. MADHU DANDAVATE: Sir, you were told earlier, day before yesterday, that we would be bringing forward an adjournment motion.

MR. SPEAKER: I am not satisfied. (Interruptions)

Shri Ramavtar Shastri.

श्री रामवतार शास्त्री (पटना) : आप एक सवाल का जवाब दीजिए। ये लोग शासन करने आए हैं या देश को बेचने आए हैं? इस बात का जवाब आप दीजिए।

MR. SPEAKER: This is out of order.

SHRI JAGDISH TYTLER (Delhi Sadar): Some of the Members opposites have been arguing in the Supreme Court that Parliament is not supreme. But here they are saying that Parliament is supreme. (Interruptions)

SHRI GEORGE FERNANDES: Admit the adjournment motion.

PROF. MADHU DANDAVATE: We cannot tolerate the vitiation of the honour of this Parliament. So, we would like to walk out. And we walk out.

12.32 hrs

(Prof. Madhu Dandavate and some other hon Members then left the House).

MR. SPEAKER: Now, Papers laid on the table. Shri Bishma Narain Singh.

12.32 hrs.

PAPERS LAID ON THE TABLE

Statements showing action taken by Government on various assurances, promises and undertakings given during various sessions of Lok Sabha.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the Various sessions of Lok Sabha:-

- | | |
|---|----------------------|
| (i) Statement No. XIV—
Sixteenth Session, 1976 | Fifth Lok
Sabha |
| (ii) Statement No. XXII—
Seventh Session, 1979 | Sixth Lok
Sabha |
| (iii) Statement No. X—
Eighth Session, 1979 | |
| (iv) Statement No. VIII—
First Session, 1980 | |
| (v) Statement No. X—
Second Session, 1980 | Seventh
Lok Sabha |
| (vi) Statement No. XIV—
Third Session, 1980 | |
| (vii) Statement No. VII—
Fourth Session, 1980 | |
| (viii) Statement No. VI—
Fifth Session, 1981 | |
| (xi) Statement No. VII—
Fifth Session, 1981 | |
| (x) Statement No. I—Sixth
Session, 1981 | |